

CC No. 384/2019
CBI Vs. Ketan Desai
19.08.2020

Present:

Sh. Dhan Kishore, Ld. Sr. PP for CBI along with Pairvi officer.
Proceedings against A-1 Ketan Desai have already been dropped by
Hon'ble High Court vide order dated 12.02.2018.
Ms. Riya Seth and Sh. Varun Chandok, proxy counsel for Sh. Amarjit
Singh, Ld. Counsel for A-2 Sh. Sukhvinder Singh and A-3 Sh. Kamaljeet
Singh.
Sh. H.S. Bhullar, Ld. Counsel for A-4 Sh. Jatinder Pal Singh.
A-5 is not present in view of the order dated 08.07.2019.
A-6 has already been discharged.

Matter has been taken up through video conferencing hosted by Ms.
Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No.
R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Proxy counsel for A-2 and A-3 submits that main counsel has
undergone with a dental surgery and not in a position to appear before the court.

Heard. At request, renotify the matter again on **07.10.2020** for consideration
and arguments on the application filed on behalf of A-2 and A-3.

(ANURAG SAIN)
Special Judge, CBI-11
RADC, New Delhi
19.08.2020

CC No. 55/2019
ED Vs. Jatinder Pal Singh
U/s44 & 45 PMLA 2002 for the offence punishable u/s 3 & 4 of PML Act
, 2002 (As amended in 2005, 2009 & 2013)
19.08.2020

Present:

Sh. Atul Tripathi, Ld. Spl. PP for complainant/ED.
Sh. H.S. Bhullar, Ld. Counsel for Accused Jatinder Pal Singh.

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Today matter is listed for scrutiny of documents.

Ld. Counsel for accused fairly submits that his colleague Mr. Rohit had inspected the case file who is now residing at his native place i.e. Patna, Bihar due to this pandemic situation and has not come back due to which Ld. Counsel is not in a position to apprise the court about the delivery of the documents. He further submits that to avoid further delay in the matter soft copy of the document may be supplied to the accused by the ED.

On the other hand, Ld. Spl. PP for ED submits that accused is trying to delay the matter as ED has already supplied the copies of the documents to Ld. Counsel for accused, which are got copied from the court file. He further submits that for supplying soft copy of the documents, he needs to contact to his department as to whether soft copy of the documents be provided to accused person or not. He further submits that he will consult with his department in this regard and apprise the court on the next date of hearing.

Renotify the matter again on **07.10.2020** for further proceedings.

(ANURAG SAIN)
Special Judge, CBI-1
RADC, New Delhi
19.08.2020